

THE CONSTITUTION OF BENCHES w.e.f. 07.09.2026

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter-II of The Rules of The High Court at Patna, 1916.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain (Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Acting Chief Justice Hon'ble Mr. Justice Rajesh Kumar Verma	Group -4 Group-6 Group-7 Group-10 Group -16 Group- 30 Group-33 Group-56	i) Civil Review (DB) other than Tied up ii) PIL matters iii) Relating to Validity of Acts, Rules & Regulations etc. of Central Government iv) Relating to validity of all Acts, Rules & Regulations etc of State Government v) Judicial Service vi) Trade & Commerce –(Works Contract– Tender and Blacklisting) vii) LPA arising from service (From year 2025 onwards) viii) LPA arising from Education (From year 2025 onwards) ix) LPA arising from other than service (From year 2025 onwards) vi) MJC (DB) All Matters(From year 2026 onwards) x) Govt. Appeal (DB) xi) Specially Assigned Matters
2.	DB-II (Civil Application Motion Bench)	Hon'ble Mr. Justice Rajeev Ranjan Prasad Hon'ble Mr. Justice R.C. Malviya	Group-8 Group-34 Group- 36 Group-41 Group-53 Group-55 Group-58	i) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes ii) Commercial Appellate Division Matters iii) Supreme Court Appeals iv) Cr. Appeal (DB) and All I.As. from year 2023 onwards v) Cr. Appeal (DB) Hearing Matter from year 2023 onwards vi) Cr. WJC. (DB)-BCC Act & Habeus Corpus. vii) Death Reference viii) Original Cr. Misc.(DB) ix) Specially Assigned matters

3.	DB-III (Criminal Application Motion Bench)	Hon'ble Mr. Justice Mohit Kumar Shah Hon'ble Mr. Justice Sourendra Pandey	Group-23 Group-30 Group - 33 Group 41 Group-11	i) Company Appeal (DB) ii) LPA arising from service (of the year 2023) iii) LPA arising from Education (of the year 2023) iv) LPA arising from other than service (of the year 2023) v) Cr. Appeal (DB) and All I.As. from year 2020 to 2022 vi) MJC (DB) All Matters up to year 2025 vii)Cr. Appeal (DB) Hearing Matter from year 2020 to 2022 viii) CAT Matters - Writ & Appeals ix) Specially Assigned matters
4.	DB-IV	Hon'ble Mr. Justice Bibek Chaudhuri Hon'ble Mr. Justice Rana Vikram Singh	Group - 30 Group-31 Group- 32 Group-41 Group-58	i) LPA arising from service of the year 2024 ii) LPA arising from Education of the year 2024 iii) LPA arising from other than service of the year 2024 iv)Matrimonial Reference v) Misc. Appeal(DB) vi) Cr. Appeal (DB) and All I.As. from year 2016 to 2019 vii) Cr. Appeal (DB) Hearing Matter from year 2016 to 2019 viii) Original Cr. Misc.(DB) - Hearing ix) Specially Assigned matters.
5	DB-V	Hon'ble Mr. Justice Nani Tagia Hon'ble Mr. Justice Alok Kumar Sinha	Group-31 Group- 32 Group-41 Group-58	i)Matrimonial Reference ii) Misc. Appeal(DB) iii) Cr. Appeal (DB) and All I.As. from year 2012 to 2015 iv) Cr. Appeal (DB) Hearing Matter from year 2012 to 2015 v) Original Cr. Misc.(DB) - Hearing vi) Specially Assigned matters.
6	DB-VI	Hon'ble Mr. Justice Sanjay Kumar Singh Hon'ble Mr. Justice Ansul	Group-31 Group- 32 Group-41 Group-58	i)Matrimonial Reference ii) Misc. Appeal(DB) iii) Cr. Appeal (DB) and All I.As. from year 2007 to 2011 iv) Cr. Appeal (DB) Hearing Matter from Year 2007 to 2011 v) Original Cr. Misc.(DB) - Hearing vi) Specially Assigned matters.

7	DB-VII	Hon'ble Mr. Justice Anil Kumar Sinha Hon'ble Mr. Justice Vikash Kumar	Group - 9 Group - 30 Group-41	i) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing ii) LPA arising from service (up to year 2022) iii) LPA arising from Education (up to year 2022) iv) LPA arising from other than service (up to year 2022) v) Cr. Appeal (DB) and All I.As. up to 2006 vi) Cr. Appeal (DB) Hearing Matter up to year 2006 vii) Specially Assigned matters.
8	Special Bench (Friday)	Hon'ble the Acting Chief Justice	Group- 35	i) Request case ii) Specially assigned matters
Civil Benches				
9.	SB-I CIVIL	Hon'ble Mr. Justice Partha Sarthy	Group -13 Group-33 Group 37	i)Service Matter other than education service from year 2025 onwards (Admission, Hearing) ii)MJC (SJ) All Matters From year 2023 to 2024 iii)Second Appeal From year 2006 to 2015 (Hearing Matter) iv)Specially Assigned Matter v)Tied up matters
10.	SB-II CIVIL	Hon'ble Mr. Justice A. Abhishek Reddy	Group -18 Group-19 Group -20 Group-21 Group- 36	i)Panchayat, Local Self Governance etc. (Admission, Hearing) ii)Election matters (Admission, Hearing) iii) Industrial Disputes(From Year 2021 onwards) (Admission, Hearing) iv)Environment Related(Admission, Hearing) v) Supreme Court Appeal vi)Specially Assigned Matter vii)Tied up matters
11.	SB-III CIVIL	Hon'ble Mr. Justice Purnendu Singh	Group - 15	i) Retirement benefits (Admission, Hearing) ii)Specially Assigned Matter iii)Tied up matters
12	SB-IV CIVIL	Hon'ble Mrs. Justice . G. Anupama Chakravarthy	Group-16	i) Trade & Commerce other than Work Contract – Tender & Blacklisting matter (except custom matters) Up to Year 2023 (Admission, Hearing) ii) Specially assigned matter iii)Tied up matters

13.	SB-V CIVIL	Hon'ble Mr. Justice Rajiv Roy	Group-4 Group-17 Group 22 Group-32 Group-33	i) Civil Review non Tied-up matters (Admission, Hearing) ii) Land related Matters From Year 2024 onwards (Admission, Hearing) iii) Other Misc. from year 2020 to 2023 (Admission, Hearing) iv) Miscellaneous Appeal (SJ) (Admission, Hearing) v) MJC (SJ) All Matters of year 2025 vi) Specially assigned matter vii) Tied up matters
14	SB-VI CIVIL	Hon'ble Mr. Justice Harish Kumar	Group-12 Group -13 Group -14 Group 24, 25, 26, 27 Group-33	i) Education matters (Admission, Hearing) ii) Service Matter other than education service from year 2020 to 2021 (Admission, Hearing) iii) Education Service – From year 2025 onwards (Admission, Hearing) iv) Or. C. Misc. (Company Matters) (Admission, Hearing) v) MJC (SJ) All Matters From year 2020 to 2022 vi) Specially Assigned Matter vii) Tied up matters
15	SB- VII CIVIL	Hon'ble Mr. Justice Sunil Dutta Mishra	Group-5 Group-29 Group-37	i) Civil Revision (Admission, Hearing) ii) First Appeal (Admission, Hearing) iii) Second Appeal (1991 to 2000) Hearing iv) Specially assigned matter v) Tied up matters
16	SB-VIII CIVIL	Hon'ble Mr. Justice Khatim Reza	Group-17 Group - 37	i) Land related Matters up to Year 2019 (Admission, Hearing) ii) Second Appeal (Admission, Hearing) iii) Specially assigned matter iv) Tied up matters
17	SB-IX CIVIL	Hon'ble Mr. Justice Dr. Anshuman	Group- 13 Group-20 Group-37 Group-42	i) Service Matter other than education service From year 2022 to 2023 (Admission, Hearing) ii) Industrial Disputes – up to year 2020 (Admission, Hearing) iii) Second Appeal up to year 1990 Hearing matter iv) Or. Cr. Misc. (SJ) v) Specially assigned matter vi) Tied up matters

18	SB- X CIVIL	Hon'ble Mr. Justice S.B.P. Singh	Group- 1 Group- 2 Group- 3 Group-31 Group-38 Group-39 Group-40 Group-46	i) Certificate Appeal ii) Civil Misc. (Admission, Hearing) iii) Civil Reference iv) Matrimonial Reference v) Test Case vi) Test Suit vii) Title Suit viii) Cancellation of Bail up to year 2025 ix) Specially assigned matter x)Tied up matters
19	SB-XI CIVIL	Hon'ble Mr. Justice Ajit Kumar	Group -14 Group -22 Group -33	i) Education Service – up to year 2020 (Admission, Hearing) ii)Other Miscellaneous from Year 2025 onwards (Admission, Hearing) iii)MJC (SJ) All Matters up to year 2019 iv)Specially assigned matter v)Tied up matters
20	SB-XII CIVIL	Hon'ble Mr. Justice Ritesh Kumar	Group-13 Group-14	i)Service Matter other than education service up to 2016 (Admission, Hearing) ii)Education Service – from year 2023 to 2024 (Admission, Hearing) iii)Specially assigned matter iv)Tied up matters
21	SB-XIII CIVIL	Hon'ble Mr. Justice Ranjan Kumar Jha	Group-13 Group-17 Group-22	i)Service Matter other than education service of year 2024 (Admission, Hearing) ii)Land related Matters of Year 2023 (Admission, Hearing) iii)Other Misc. From year 2018 to 2019 (Admission, Hearing) iv)Specially assigned matter v)Tied up matters
22	SB-XIV CIVIL	Hon'ble Mr. Justice Kumar Manish	Group-13 Group-14	i)Service Matter other than education service from 2017 to 2019 (Admission, Hearing) ii)Education Service – from year 2021 & 2022 (Admission, Hearing) iii) Specially assigned matter iv)Tied up matters
23	SB-XV CIVIL	Hon'ble Mr. Justice Raj Kumar	Group-22	i)Other Misc. up to year 2017 (Admission, Hearing) ii) Specially assigned matter iii)Tied up matters
24	SB-XVI CIVIL	Hon'ble Mr. Justice Girijish Kumar	Group - 16 Group-29	i) Trade & Commerce other than Work Contract – Tender & Blacklisting matter (except custom matters) from 2024 onwards (Admission, Hearing) ii)Second Appeal (2001 to 2005) Hearing iii) Specially assigned matter iv)Tied up matters

25	SB-XVI CIVIL	Hon'ble Mr. Justice Alok Kumar	Group-17 Group-22	i) Land related Matters From Year 2020 to 2022 (Admission, Hearing) ii) Other Miscellaneous of year 2024 (Admission, Hearing) iii) Specially assigned matter iv) Tied up matters
Criminal Benches				
26	SB-I Criminal	Hon'ble Mr. Justice Prabhat Kumar Singh	Group-42, 43 & 44 Group-43 Group-46	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R..Bail & A. Bail) From Year 2018 to 2020 (Admission, Hearing) ii) Criminal Appeal (SJ) arising out of SC/ST Act (A. Bail) iii) Anticipatory Bail (Fresh, CD & Old Matters) iv) Specially assigned matter v) Tied up matters
27	SB-II Criminal	Hon'ble Mr. Justice Sandeep Kumar	Group-42, 43 & 44 Group-47 Group-48 Group-57	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A. Bail) from Year 2010 to 2014 (Admission, Hearing) ii) Modification(SJ) iii) Restoration(SJ) iv) Govt. Appeal (SJ) (Admission, Hearing) v) Specially assigned matter vi) Tied up matters
28	SB-III Criminal	Hon'ble Mr. Justice Satyavrat Verma	Group -33 Group-46 Group-43	i) MJC (SJ) All Matters from year 2026 onwards ii) Anticipatory Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (A. Bail) iii) Specially assigned matter iv) Tied up matters
29	SB- IV Criminal	Hon'ble Mr. Justice Shailendra Singh	Group-42, 43 & 44 Group-52 Group-54	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A. Bail) From Year 2021 onwards (Admission, Hearing) ii) All Criminal Appeals arising from vigilance and CBI Matters iii) Criminal Revision up to year 2018 (Admission, Hearing) iv) Criminal Writ up to Year 2018 (Admission, Hearing) v) Specially assigned matter vi) Tied up matters

30	SB-V Criminal	Hon'ble Mr. Justice Arun Kumar Jha	Group-52 Group-54	i) Criminal Revision from year 2025 onwards (Admission, Hearing) ii) Criminal Writ from Year 2026 onwards (Admission, Hearing) iii) Specially assigned Matter iv) Tied up matters
31	SB-VI Criminal	Hon'ble Mr. Justice Jitendra Kumar	Group-42, 43 & 44 Group-52 Group-54	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A. Bail) From year 2006 to 2009 & Criminal Appeal under J.J.Act, 2015 (Admission, Hearing) ii) Criminal Revision from Year 2019 to 2022 (Admission, Hearing) iii) Criminal Writ from Year 2019 to 2024 (Admission, Hearing) iv) Specially assigned Matter v) Tied up matters
32	SB-VII Criminal	Hon'ble Mr. Justice Alok Kumar Pandey	Group-52 Group-45 Group-49 Group-50 Group-54 Group-59	i) Criminal Revision from year 2023 to 2024 (Admission, Hearing) ii) Criminal Quashing from 2025 onwards (Admission, Hearing) iii) Cr. Misc. Transfer iv) Criminal Misc. under Article 227 Constitution of India v) others vi) Criminal Writ of year 2025 (Admission, Hearing) vii) Special Leave to Appeal viii) Specially assigned Matter ix) Tied up matters
33	SB-VIII Criminal	Hon'ble Mr. Justice Chandra Shekhar Jha	Group-42, 43 & 44 Group-45	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A. Bail) From Year 2015 to 2017 (Admission, Hearing) ii) Criminal Quashing from 2019 to 2021 (Admission, Hearing) iii) Specially assigned matter iv) Tied up matters
34	SB-IX Criminal	Hon'ble Mr. Justice R.P. Mishra	Group- 46 Group-43	i) Regular Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii) Specially assigned matter iv) Tied up matters
35	SB-X Criminal	Hon'ble Mr. Justice Ashok Kumar Pandey	Group- 46 Group- 46 Group-43	i) Regular Bail (Fresh, CD & Old Matters) ii) Cancellation of Bail From Year 2026 onwards iii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iv) Specially assigned matter v) Tied up matters

36	SB-XI Criminal	Hon'ble Mrs. Justice Soni Srivastava	Group-42, 43, 44 Group-45	i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A. Bail) up to year 2005 (Admission, Hearing) ii)Criminal Quashing From Year 2022 to 2024 (Admission, Hearing) iii)Specially assigned matter iv)Tied up matters
37	SB-XII Criminal	Hon'ble Mr. Justice Praveen Kumar	Group-45	i)Criminal Quashing up to Year 2018 (Admission, Hearing) ii)Specially assigned matter iii)Tied up matters

Mentioning of Division Bench Matters before Motion Bench

1. All motions and mentioning of Division Bench (Civil & Criminal) side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before the respective Motion Division Benches.

Mentioning of Single Bench Matters before Motion Bench

2. All motions and mentioning of Single Judge matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.
3. Election Petitions under The Representation of the People Act,1951 would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

Note:- All tied-up and part-heard matters of all Benches are not to be treated as tied-up Matters and all such matters be listed as per the present Constitution of Benches, except “Specially Assigned Matters” and the matters so required to be treated as ‘Tied-up Matters’ pursuant to the binding Judgments/directions of the Hon'ble Supreme Court.